

FORM A

Public Announcement

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF MANGALYA SOFT-TECH LIMITED

Relevant Particulars

1.	Name of corporate debtor	MANGALYA SOFT-TECH LIMITED
2.	Date of incorporation of corporate debtor	05/05/1992
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ahmedabad, Gujarat
4.	Corporate Identity Number / Limited Liability Identification Number of corporate debtor	L32100GJ1992PLC017564
5.	Address of the registered office and principal office (if any) of corporate debtor	302 Samruddhi Opp Guj High-Court Income-Tax Circle Ashram Road Ahmedabad -380051 Gujarat.
6.	Insolvency commencement date in respect of corporate debtor	19/03/2021 (Date of receipt of Certified copy of Order) .
7.	Estimated date of closure of insolvency resolution process	14/09/2021.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr.Pinakin Surendra Shah IBBI/PA-002/IP-N00106/2017-18/10248
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: A/201 Siddhi Vinayak Towers, B/h DCP Office, Next to Kataria House, off S.G.Highway, Makaraba, Ahmedabad-380051, Gujarat. Email: pinakincs@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: A/201 Siddhi vinayak Towers, B/h DCP Office, Next to Kataria House, off S.G.Highway, Makaraba, Ahmedabad-380051, Gujarat. Email: pinakincs@yahoo.com
11.	Last date for submission of claims	02/04/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/downloadform.html Physical Address: as per Sr. No. 10 above.

**A/201 Siddhi Vinayak Towers, Next to Kataria House, Off. S.G. Highway,
Makaraba, Ahmedabad-380051.**



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Mangalya Soft-Tech Limited on 15/03/2021 (Certified copy of order received on 19/03/2021).

The creditors of Mangalya Soft-Tech Limited, are hereby called upon to submit their claims with proof on or before 02/04/2021 of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.



Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:
Mr. Pinakin Surendra Shah
Date : 19.03.2021